

that the Industrial Finance Corporation is considering the question of necessary steps to be taken in the matter.

#### CUSTOMS VIOLATIONS

\*129. **Shri Radha Raman:** Will the Minister of Finance be pleased to state:

(a) the total number of cases in which restrictions relating to the carrying of currency, gold and jewellery by travellers from India to foreign countries were violated during the year 1953-54; and

(b) the amount collected as fines etc.?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) The number of such cases detected during the first six months of 1953-54 was 1702.

(b) The relevant information is being collected and will be laid on the Table of the House, in due course.

#### LICENTIATE MEDICAL OFFICERS

\*130. **Shri M. S. Gurupadaswamy:**

(a) Will the Minister of Defence be pleased to state whether it is a fact that a number of licentiate medical officers who did not possess qualifications prescribed in clause 2(1) of the Indian Medical Council Act 1933, have been released on earning their minimum pension?

(b) What is the number of officers so released during 1953?

(c) What is the rate of pension given to each officer?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Yes, Sir.

(b) Forty-one.

(c) Rs. 160/- per month to those who were released in 1953. Higher rates (owing to longer service) to those who were released earlier.

#### ADMINISTRATIVE REFORMS IN MANIPUR

\*131. **Shri L. Jogeswar Singh:** Will the Minister of States be pleased to refer to the reply to starred question

No. 164 asked on the 5th August, 1953 regarding administrative reforms for the Manipur Hills and state:

(a) the progress that has so far been made on the proposal submitted by the Chief Commissioner, Manipur, in this behalf;

(b) whether a decision has been taken on the details of the scheme; and

(c) if so, what they are?

**The Minister of Home Affairs and States (Dr. Katju):** (a) to (c). The matter is still under consideration.

#### ORISSA BY-ELECTION

\*132. **Shri B. C. Das:** Will the Minister of Law be pleased to refer to the answer given to starred question No. 790 asked on the 9th December, 1953 and state:

(a) whether the Chief Electoral Officer of the State of Orissa has completed his enquiry into the allegation regarding omission of several Andhra names from the Electoral roll of Berhampur plural constituency; and

(b) if so, whether Government can place on the Table of the House a copy of his report?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) Yes.

(b) A copy of the report is placed on the Table of the House. [See Appendix I, annexure No. 26.]

#### NATIONAL CADET CORPS (GIRLS DIVISION)

11. **Shrimati Kamlendu Mati Shah:** Will the Minister of Defence be pleased to state:

(a) the total number of girls enrolled so far in the Girls' Divisions in the National Cadet Corps;

(b) the branches of training for the girl cadets; and

(c) the number and rank of the Commissioned and non-Commissioned personnel of the force?

**The Deputy Minister of Defence (Shri Satish Chandra):** (a) About 850.